

ASSAM ACT IV OF 1944*

THE ASSAM LOCAL BOARD ELECTIONS (EMERGENCY PROVISIONS) ACT, 1944

[Published in the *Assam Gazette*, Extraordinary, April, 1, 1944]

An Act to provide for the postponement of Local Board Elections

Preamble.

WHEREAS the triennial elections of Local Boards in Assam were postponed for a period ending not later than the 31st March 1944 under the powers conferred by section 2 of the Assam Local Board Elections (Emergency Provisions) Act, 1942 ;

Assam Act
II of 1942.

And whereas it is expedient to postpone the said elections for a further period ;

It is hereby enacted as follows:—

Short title.

1. This Act may be called the Assam Local Board Elections (Emergency Provisions) Act, 1944.

*For Objects and Reasons see *Assam Gazette*, page 14, dated 9th February 1944, Part V—1944.

Postpone-
ment of
elections.

2. Notwithstanding anything contained in section 9 of Assam Act I of 1915, the Assam Local Self-Government Act, 1915, or in the Assam Local Board Elections (Emergency Provisions) Act, Assam Act II of 1942, the Local Board Elections due to be held before the 1st April 1944 may be postponed by order of the [State] Government for such period as they may deem necessary ;

Provided that such period shall not extend to a date later than the 31st March, 1945.